New Delhi, the 14th May, 2018

G.S.R. (E). - Whereas, the Directorate General of Anti-Dumping and Allied Duties (hereinafter referred to as Designated Authority) vide initiation notification No. 7/5/2018-DGAD dated the 20th March, 2018 has initiated sunset review investigation in terms of sub-section (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the said Customs Tariff Act) and in pursuance of rule 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995 (hereinafter referred to as the said rules), in the matter of anti-dumping duty imposed on imports of ‘Peroxosulphates (Persulphate)’ originating in or exported from China PR vide notification of the Government of India, in the Ministry of Finance (Department of Revenue) No.11/2013, Customs (ADD), dated the 16th May, 2013, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 318(E), dated the 16th May, 2013.

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the said Customs Tariff Act and in pursuance of rule 23 of the said rules, the Central Government hereby makes the following amendment in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 11/2013, Customs (ADD), dated the 16th May, 2013, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 318(E), dated the 16th May, 2013, namely:-

In the said notification, after paragraph 2, the following paragraph shall be inserted, namely:-

“2A. Notwithstanding anything contained in paragraph 2, this notification, unless revoked earlier, shall remain in force upto and inclusive of the 14th day of May, 2019.”.

(F. No. 354/195/2013-TRU (Pt. I)]

(Mohit Tewari)
Under Secretary to the Government of India

Note. - The principal notification No. 11/2013, Customs (ADD), dated the 16th May, 2013, was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R.318(E), dated the 16th May, 2013.